

NOTIFICATIONS UNDER NAVY ACT ETC.

The Deputy Minister of Defence (Shri Raghuramaiah): I beg to lay on the Table—

(i) a copy each of the following Regulations under section 185 of the Navy Act, 1957:—

(a) The Navy (Disposal of Private Property) Regulations, 1961 published in Notification No. S.R.O. 389, dated the 30th December, 1961. [*Placed in Library. See No. LT-3512/62*].

(b) The Navy (Authorised Deductions) Amendment Regulations, 1961 published in Notification No. S.R.O. 390 dated the 30th December, 1961. [*Placed in Library. See No. LT-3513/62*].

(ii) a copy of Annual Report of the Hindustan Aircraft Limited, Bangalore, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-3514/62*].

12.03½ hrs.

OPINIONS ON BILLS

Shri C. R. Pattabhi Raman (Kumbakonam): I lay on the Table Paper No. I to the Bill further to amend the Constitution of India which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 18th August, 1961.

Shri Narasimhan (Krishnagiri): I lay on the Table Paper No. I to the Bill further to amend the Constitution of India which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 1st September, 1961.

12.04 hrs.

ESTIMATES COMMITTEE

HUNDRED AND FIFTY-SECOND REPORT

Shri Dasappa (Bangalore): I beg to present the Hundred and fifty-second Report of the Estimates Committee on action taken by the Government on the recommendations contained in the Ninety-third Report of the Estimates Committee on the Ministry of Steel, Mines and Fuel—National Coal Development Corporation, Ranchi.

12.04½ hrs.

UNION DUTIES OF EXCISE (DISTRIBUTION) BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to provide for the distribution of a part of the net proceeds of certain Union duties of excise among the States in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report dated the 14th day of December, 1961.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the distribution of a part of the net proceeds of certain Union duties of excise among the States in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report dated the 14th day of December, 1961.”

The motion was adopted.

Shri Morarji Desai: I introduce† the Bill.

Shri Braj Raj Singh (Ferozabad): I suppose that we are not going to consider this Bill in this session.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 15.3.1962.

†Introduction with the recommendation of the President.